

[English]

Textile Mills in Maharashtra

480. SHRI NARAYAN ATHAWALAY :
SHRI ANANT GUDHE :

Will the Minister of TEXTILES be pleased to state :

(a) whether a large number of textile mills in Maharashtra particularly in Vidarbha region are sick for over 10 years;

(b) if so, the details regarding performance of these sick units and funds provided for their revival/modernisation/upgradation during the past three years, mill-wise; and

(c) the details of the plan of action under consideration/finalised for revival for these textile units; and

(d) the names of the units likely to be closed in Maharashtra and the plan of action for rehabilitation of workers?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):
(a) As on 31.10.96, 55 cases of textile mills in Maharashtra were registered with the Board for Industrial and Financial Reconstruction (BIFR) as 'sick', including cases of 2 mills in Vidarbha region.

(b) and (c). Out of the 55 textile mills, 25 cases of textile mills were identified by the BIFR for revival. Draft Scheme has been sanctioned by the BIFR in 20 cases. Draft Scheme circulated in 3 cases and Draft Scheme sanctioned by AAIFR in 2 cases. Funds are provided by Central Financial Institutions as per their norms.

(d) The BIFR has issued winding up orders in respect of the following mills.

Seth Industries Ltd.; Lokmanya Mills Ltd.; New Great Eastern Spg. and Wvg. Co. Ltd.; Madhavnagar Cotton; Ilac Ltd.; Seth Wollens Ltd.; Emerald Wollen Mill; Philcot Textiles Ltd.; Alpina Textile Processing Pvt. Ltd.; Pratap Wvg and Mfg. Co. Ltd. and Pulgaon Cotton Mills Ltd.

Workers of closed mills become eligible for getting relief under the Textile Workers' Rehabilitation Fund after the appointment of Official Liquidator by the High Court to takeover the assets of the mills.

Financial Crunch in Non-Banking Financial Companies

481. SHRI TARIQ ANWAR : Will the Minister of FINANCE be pleased to state :

(a) whether the non-banking financial companies are facing financial crunch;

(b) if so, the reasons therefor;

(c) whether the Government propose to issue some fresh guidelines to meet the crisis; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). The deposit-acceptance activities of NBFCs are governed by Non-Banking Financial Companies (Reserve Bank) Directions, 1977 issued by Reserve Bank under Chapter IIIB of the Reserve Bank of India Act, 1934. The aggregate deposits of NBFCs increased from Rs. 46,411.6 crore as at the end of March, 1994 to Rs. 60,762.8 crore (provisional) as at the end of March, 1996. The substantial increase in deposits shows that the NBFCs are not facing any financial crunch.

(c) and (d). Recently the Reserve Bank have announced a package of measures such as freeing of interest rate ceiling on deposits and removal of ceiling on the quantum of deposits for NBFCs which fully comply with the RBI's directions and guidelines. These measures would enable the large sized NBFCs to mobilise substantial resources by way of public deposits.

Norms for Bonus

482. SHRI SANTOSH KUMAR GANGWAR :
PROF. OM PAL SINGH NIDAR :
SHRI I.D. SWAMI :
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of FINANCE be pleased to state :

(a) the norms and criteria fixed for determination and payment of bonus to various categories of employees of Union Government and Central Undertakings as applicable for the disbursement of bonus in the current financial year (1996-97) vis-a-vis those applied during the last year;

(b) the total increase envisaged in the payment of bonus consequent upon the recent decision to lift the bonus ceiling;

(c) whether the Government have referred the overall question of Bonus to the Pay Commission for future;

(d) if so, the details thereof;

(e) whether the reference of bonus formula to the Pay Commission is likely to delay the submission and implementation in of Pay Commission Report; and

(f) the efforts being made to expedite the report of the Commission without further delay?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The existing eligibility ceiling and calculation ceiling for payment of Productivity Linked Bonus and adhoc Bonus during the current year vis-a-vis those applied during the last year are as indicated in the Statement enclosed. The payment of Bonus to the employees of Public Sector Undertakings is made as per the provisions contained in the Payment of Bonus Act, as amended from time to time.